

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Chief Justice's Secretariat)

ORDER

No.: 1347 of 2024/Psy

Dated: 02/09/2024

Consequent upon the promotion of Section Officers to the post of Chief Administrative Officer vide High Court Order No. 1334 of 2024/Psy dated 30.08.2024, the following transfers and postings of the Chief Administrative Officers are hereby made in the interest of administration:

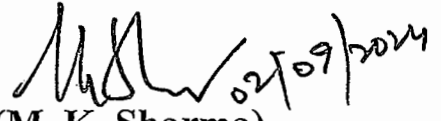
S.No.	Name	Present Place of posting	Remarks	Proposed place of posting
1.	Ms. Azhar Zia	Section Officer/Adm in the Court of Pr. District & Sessions Judge, Budgam.	On the basis of promotion.	Accounts Officer in the Court of Pr. District & Sessions Judge, Srinagar against the available vacancy.
2.	Shri Mubarik Ahmad Imam	Section Officer (Reader) in the Court of Additional District & Sessions Judge, Baramulla.	On the basis of promotion.	Chief Administrative Officer in the Court of Pr. District & Sessions Judge, Ganderbal vice Ms. Rubiya Rashid Naqash.
3.	Shri Madan Lal-II	Section Officer in the Court of Pr. District & Sessions Judge, Rajouri.	On the basis of promotion.	Chief Administrative Officer in the Court of Pr. District & Sessions Judge, Rajouri against the available vacancy.
4.	Shri Shamsher Singh	Chief Administrative Officer in the Court of Pr. District & Sessions Judge, Kulgam.	In the interest of administration.	Attached in the Court of Pr. District & Sessions Judge, Jammu and will work as an Accounts Officer in the said Court. However, he will continue to draw his salary from the Court of Pr. District & Sessions Judge, Kulgam.
5.	Shri Mohd Shafi Pandit.	Chief Administrative Officer in the Court of Pr. District & Sessions Judge, Pulwama.	In the interest of administration.	Chief Administrative Officer in the Court of Pr. District & Sessions Judge, Shopian against the available vacancy.

6.	Ms. Rubiya Rashid Naqash	Chief Administrative Officer in the Court of Pr. District & Sessions Judge, Ganderbal	In the interest of administration.	Chief Administrative Officer in the Court of Pr. District & Sessions Judge, Pulwama vice Shri Mohd Shafi Pandit.
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Note:-

All the Presiding Officers are directed to ensure that transferees are relieved within 10 days from the date of issuance of this order. After the completion of 10 days the transferees shall be deemed to be relieved from their place of postings. Concerned Pr. District & Sessions Judges shall personally monitor the implementation of the order and report compliance.

By Order of Hon'ble the Chief Justice(A).


(M. K. Sharma)


**Principal Secretary to
Hon'ble the Chief Justice**

No:- 1245-53/Psy-670

Dated:- 02/09/2024

Copy to the:-

1. Registrar General, High Court of J&K and Ladakh, Srinagar.
2. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
3. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
..... for information.
4. Pr. District & Sessions Judge, Jammu, Reasi, Rajouri, Srinagar, Budgam, Baramulla, Ganderbal, Kulgam, Pulwama and Shopian.
5. Addl. District & Sessions Judge, Baramulla.
..... for information & necessary compliance.
6. CPC, e-Court, High Court of J&K, Jammu for uploading the same in the High Court website.
7. Director Finance, High Court of J&K and Ladakh for information.
8. Chief Librarian, High Court Wing, Jammu / Srinagar.
9. Order file.



**Principal Secretary to
Hon'ble the Chief Justice**